

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 04
CP (IB) No.166/BB/2022

IN THE MATTER OF:

M/s. Apra Enterprises ... Petitioner
Vs.
M/s. Recipharm Pharma Services Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioner : Shri Arjun Rao, Adv.
For the Respondent : Ms. Lekha Chandrasekhar, Adv.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Pursuant to the order dated 15.02.2023, Petitioner filed rejoinder *vide* Diary No.1238 dated 03.03.2023. The same is taken on record.
3. List the case on **30.03.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)